IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/177/ND/2024

IN THE MATTER OF:

Green Facade Solutions Private Limited ... Applicant

Versus

Ireo Private Limited ... Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Priyam Kamra, Adv.
For the Respondent : Mr. Saurabh Kalia, Mr. Avik Sarkhar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Priyam Kamra, Learned Counsel for the applicant and Mr. Saurabh Kalia, Learned Counsel for the respondent are present physically. Reply on behalf of the respondent is on board. Learned Counsel for the applicant seeks some time to file rejoinder. One week's time is granted to the applicant to file rejoinder with a copy in advance to the other side. Let this matter be posted to 02.08.2024.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)